HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON FRIDAY, THE 9TH MARCH, 2012 AT 2.00 P.M.

I. QUESTIONS
Questions entered in the separate list to be asked and answers given.

II. MOTION UNDER RULE 15
A MINISTER to move that the proceedings on the items of business fixed for today be exempted at this day’s sitting from the provisions of the Rule ‘Sittings of the Assembly’, indefinitely.

III. MOTION UNDER RULE 16
A MINISTER to move that the Assembly at its rising this day shall stand adjourned sine-die.

IV. PAPERS TO BE LAID ON THE TABLE OF THE HOUSE


2. A MINISTER to lay on the Table the Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/24/2011, dated the 23rd December, 2011, as required under section 182 of the Electricity Act, 2003.


4. A MINISTER to lay on the Table the Annual Statement of Accounts of Haryana Urban Development Authority for the year 2009-2010, as required under section 19-A(3) of the Comptroller and Auditor General’s (Duties, Powers and Conditions of Service) Act, 1971.

5. A MINISTER to lay on the Table the Audit Report on the Accounts alongwith 44th Annual Report of Haryana Financial Corporation for the year 2010-2011, as required under section 37 (7) and 38 (3)of the State Financial Corporations Act, 1951.

6. A MINISTER to lay on the Table the Annual Report of Haryana Vidyut Prasaran Nigam Limited for the year 2008-2009, as required under section 619-A (3) (b) of the Companies Act, 1956.

7. A MINISTER to lay on the Table the Annual Report of Haryana Vidyut Prasaran Nigam Limited for the year 2009-2010, as required under section 619-A (3) (b) of the Companies Act, 1956.

8. FINANCE MINISTER to lay on the Table the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2011 (Revenue Receipts) of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
V. PRESENTATION OF REPORTS OF THE ASSEMBLY COMMITTEES


### VI. LEGISLATIVE BUSINESS

1. **The Haryana Appropriation (No. 1) Bill, 2012.**
   - **A MINISTER**
   - to introduce the Haryana Appropriation (No. 1) Bill;
   - to move that the Haryana Appropriation (No. 1) Bill be taken into consideration at once;
   - Also to move that the Bill be passed.

2. **The Haryana Appropriation (No. 2) Bill, 2012.**
   - **A MINISTER**
   - to introduce the Haryana Appropriation (No. 2) Bill;
   - to move that the Haryana Appropriation (No. 2) Bill be taken into consideration at once;
   - Also to move that the Bill be passed.

   - **A MINISTER**
   - to introduce the Punjab Labour Welfare Fund (Haryana Amendment) Bill;
   - to move that the Punjab Labour Welfare Fund (Haryana Amendment) Bill be taken into consideration at once;
   - Also to move that the Bill be passed.

4. **The Maharshi Dayanand University (Amendment) Bill, 2012.**
   - **A MINISTER**
   - to introduce the Maharshi Dayanand University (Amendment) Bill;
   - to move that the Maharshi Dayanand University (Amendment) Bill be taken into consideration at once;
   - Also to move that the Bill be passed.

5. **Bhagat Phool Singh Mahila Vishwavidyalaya Khanpur Kalan (Amendment) Bill, 2012.**
   - **A MINISTER**
   - to introduce Bhagat Phool Singh Mahila Vishwavidyalaya Khanpur Kalan (Amendment) Bill;
   - to move that Bhagat Phool Singh Mahila Vishwavidyalaya Khanpur Kalan (Amendment) Bill be taken into consideration at once;
   - Also to move that the Bill be passed.

6. **The Kurukshetra University (Amendment) Bill, 2012.**
   - **A MINISTER**
   - to introduce the Kurukshetra University (Amendment) Bill;
   - to move that the Kurukshetra University (Amendment) Bill be taken into consideration at once;
   - Also to move that the Bill be passed.
A MINISTER to introduce Chaudhary Devi Lal University Sirsa (Amendment) Bill;  
to move that Chaudhary Devi Lal University Sirsa (Amendment) Bill be taken into consideration at once;  
Also to move that the Bill be passed.

A MINISTER to introduce the National Law University Haryana Bill;  
to move that the National Law University Haryana Bill be taken into consideration at once;  
Also to move that the Bill be passed.

A MINISTER to introduce the Punjab Village Common Lands (Regulation) Haryana Amendment Bill;  
to move that the Punjab Village Common Lands (Regulation) Haryana Amendment Bill be taken into consideration at once;  
Also to move that the Bill be passed.

A MINISTER to introduce the Haryana Panchayati Raj (Amendment) Bill;  
to move that the Haryana Panchayati Raj (Amendment) Bill be taken into consideration at once;  
Also to move that the Bill be passed.

A MINISTER to introduce the Haryana Registration and Regulation of Societies Bill;  
to move that the Haryana Registration and Regulation of Societies Bill be taken into consideration at once;  
Also to move that the Bill be passed.

A MINISTER to introduce the Haryana Private Universities (Amendment) Bill;  
to move that the Haryana Private Universities (Amendment) Bill be taken into consideration at once;  
Also to move that the Bill be passed.

A MINISTER to introduce the Haryana Rural Development (Amendment) Bill;
to move that the Haryana Rural Development (Amendment) Bill be taken into consideration at once;
Also to move that the Bill be passed.


A MINISTER to introduce the Haryana Murrah Buffalo and other Milch Animal Breed (Preservation and Development of Animal Husbandry and Dairy Development Sector) Amendment Bill;
to move that the Haryana Murrah Buffalo and other Milch Animal Breed (Preservation and Development of Animal Husbandry and Dairy Development Sector) Amendment Bill be taken into consideration at once;
Also to move that the Bill be passed.

15. The Haryana Private Health Sciences Educational Institutions (Regulation of Admission, Fixation of Fee and Maintenance of Educational Standards) Bill, 2012.

A MINISTER to introduce the Haryana Private Health Sciences Educational Institutions (Regulation of Admission, Fixation of Fee and Maintenance of Educational Standards) Bill;
to move that the Haryana Private Health Sciences Educational Institutions (Regulation of Admission, Fixation of Fee and Maintenance of Educational Standards) Bill be taken into consideration at once;
Also to move that the Bill be passed.


A MINISTER to introduce the Haryana Development and Regulation of Urban Areas (Amendment and Validation) Bill;
to move that the Haryana Development and Regulation of Urban Areas (Amendment and Validation) Bill be taken into consideration at once;
Also to move that the Bill be passed.

CHANDIGARH:
THE 7TH MARCH, 2012.

SUMIT KUMAR,
SECRETARY.